

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11039 - JK (LD) of 2025

DATED: - 01 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 01 - 09 - 2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz

Annexure to the Government Order No. 11039 – JK (LD) of 2025 dated 01.09.2025.

| S.No. | Title of the Case | OIC |
|--------------|---|--|
| 1 | Case titled Ansar Ahmad Gilkar and others V/S U.T of J&K and Others in WP (C) NO. 710/2025. | Mr. Abdul Aziz Ganaie (phone: 9906509892) |
| 2 | Case titled Mohammad Iqbal Shahdad V/S U.T of J&K and Others in WP (C) NO. 2457/2024. | Mr. Mohammad Altaf Bhat, Secretary LCMA (Phone no.9419472100) |
| 3 | Case titled Farooq Ahmad Sultani V/S U.T of J&K and Others in WP (C) NO. 132/2025. | Mr. Mueed Rasool, Executive Engineer, Lake Division 1st, LCMA. |
| 4 | Case titled Manzoor Ahmad and Anr. V/S U.T of J&K and Others in WP (C) NO. 3188/2023. | Mr. Mohammad Altaf Bhat, Secretary LCMA (Phone no.9419472100) |
| 5 | Case titled Azad Ahmad Sheikh Vs U.T of J &K and others in W.P (C) No.3199/2019. | Mr. Wali Mohammad Wani CEO MC Sopore. |
| 6 | Case titled Abdul Rashid Khanday Vs U.T of J &K And Others in W.P (C) NO.2711/2022. | Mr. Moiz Qadri, Tehsildar Kokernag, who is also holding the additional charge of EO, MC Kokernag. |
| 7 | Case titled Bashir Ahmad Shahdad V/S U.T of J&K and Others in WP (C) NO. 2458/2024. | Mr. Mohammad Altaf Bhat, Secretary LCMA (Phone no.9419472100) |
| 8 | WP(C) No. 1917/2021 titled Abdul Rashid Shah Vs UT of J&K and others. | Mr. Qazi Sarwar, Director Urban Local Bodies, Kashmir. |

Neysyga Jm